

Annex - 6 [PART I, Section V, para 1 (i)]

Report by the Indian company receiving amount of consideration for issue of shares / Convertible debentures under the FDI Scheme

(To be filed by the company through its Authorised Dealer Category – I bank, with the Regional Office of the Reserve Bank under whose jurisdiction the Registered Office of the company making the declaration is situated, not later than 30 days from the date of receipt of the amount of consideration, as specified in para 9 (I) (A) of Schedule I to Notification No. FEMA 20/2000- RB dated May 3, 2000)

Permanent Account								
Number (PAN) of the								
` ,								_
investee company given								
. , ,								
by the IT Department								

No.	Particulars	(In Block Letters)
1.	Name of the Indian company	
	Address of the Registered Office	
	·	
	Fax	
	Telephone	
	e-mail	
2	Details of the foreign investor/ coll	aborator
	Name	
	Address	
	Country	
3.	Date of receipt of funds	
4.	Amount	In foreign currency In Indian Rupees
5.	Whether investment is under	Automatic Route / Approval Route
	Automatic Route or Approval Route	
	11	
	If Approval Route, give details (ref.	
	no. of approval and date)	



BANK		
6. Na	me of the AD through whom the	
	nittance is received	
7. Ad	dress of the AD	
4.0	(
	the FIRC evidencing the receipt of	
convertible	e debentures as above is enclosed	l.
(Authorise	ed signatory of	(Authorised signatory of
•	ee company)	the AD)
(Stamp)		(Stamp)
(Glamp)		(Stamp)
FOR USE	OF THE RESERVE BANK ONLY:	
Unique la	dentification Number for the rem	nittance
received:	denuncation Number for the fem	intance

Email: fedcofid@rbi.org.in